

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

C.P. No. 01/2016

CORAM: 1. Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 06<sup>th</sup> January, 2017, 10.30 A.M

|                     |  |                        |                     |
|---------------------|--|------------------------|---------------------|
| Name of the Company | Mangalmurti Commdeal Pvt.Ltd.<br>-Versus-<br>Rupnarayan Vanijya Pvt. Ltd. & Ors. |                        |                     |
| Under Section       | 397/398  |                        |                     |
| Sl. No.             | Name & Designation of Authorized Representative (IN CAPITAL LETTERS)             | Appearing on behalf of | Signature with date |

DIPANJAN DEY

PETITIONERS

Dipanjana Dey  
6/1/2017

Kotak Mahindra Bank Ltd. —

Mr. Shekhar B. Saha  
Mr. Ganesh N. Jajodia.  
Mr. Shakti Pada Banerjee.G. N. Jajodia.  
6.1.17.

06-01-2017 – CP No. 01/2016 – Mangalmurti Commodeal Pvt. Ltd. Vs. Rupnarayan Vanijya Pvt. Ltd. & Ors.

**ORDER**

The Ld. Lawyer on behalf of the petitioner is present.

The Advocate, namely, Shri Sekhar B Saraf appearing on behalf of M/s. Kotak Mahindra Bank Limited appeared and prayed for leave to file vokatnama as they wanted to implead themselves as one of the parties in the Company petition and to file their reply in the Company Petition as certain directions were given in the order dated 11-11-2016 for compliance by the Kotak Mahindra Bank Limited without notice by the petitioner.

Heard. The prayer of the Ld. Lawyer on behalf of M/s. Kotak Mahindra Bank Limited for their impleadment as one of the parties in the company petition No. 01/2016 is allowed. They are allowed to file their vokatnama along with the application for impleadment as one of the parties in the Company petition within a period 5 days.

The Ld. Lawyer appearing on behalf of M/s. Kotak Mahindra Bank Limited, prayed for stay of the order passed on 11-11-2016 enabling to implead them as party and to file reply in view of the order dated 11-11-2016.

Heard both side.

The Ld. Lawyer appearing on behalf of the petitioner has not objected to the prayer of M/s. Kotak Mahindra Bank Ltd.. Hence, the operation of the order dated 11-11-2016 is stayed till further order.

Further, the petitioner is also directed to serve the copy of the Company petition along with copies of all the documents to the Ld. Lawyer appearing on behalf of M/s. Kotak Mahindra Bank Limited, today itself, with compliance report of service.

Fix the matter on 09-02-2017.



**MANORAMA KUMARI**  
**MEMBER(J)**